

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:7763
ANSWERED ON:16.05.2000
GOVERNMENT ACCOMMODATION TO EMPLOYEES OF PRASAR BHARATI BOARD
BHAWANA GAWALI (PATIL)

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the employees of Prasar Bharati Board are not entitled for the Government accommodation; and
- (b) if so, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BANDARU DATTATREYA)

(a)&(b): Prasar Bharti, which is a statutory autonomous body, came into existence on 23.11.1997. It has been decided to treat this as an eligible office for allotment of General Pool accommodation for 5 years i.e. upto 22.11.2002, or till the terms and conditions of the employees joining the Board are finalised, whichever is earlier.